

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution
Process for Corporate Person) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
“TRIDENT SUGARS LIMITED”

RELEVANT PARTICULARS		
1	Name of Corporate Debtor	TRIDENT SUGARS LIMITED
2	Date of incorporation of Corporate Debtor	22/08/2002
3	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Hyderabad
4	Corporate Identity Number/ Limited Liability Identity Number of Corporate Debtor	U15424TG2002PLC119553
5	Address of the registered office and principal office (if any) of Corporate Debtor	Registered Office: Kothur (B) Village, Madhunagar Post, Medak, Zaheerabad, Telangana, India, 502228 Corporate Office: House of Shalom, Plot No: 13, Survey No: 90/1, II Floor, Green Land Colony, Gachibowli, Hyderabad, Telangana, India, 500032
6	Insolvency Commencement Date in respect of Corporate Debtor	09/07/2024, being the date of pronouncement of order by NCLT, Hyderabad. (Copy of order uploaded on 12/07/2024 on NCLT's website).
7	Estimate date of closure of Insolvency Resolution Process	05/01/2025 (being 180 days from 09/07/2024)
8	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Name: Manjeet Bucha IP Registration No.: IBBI/IPA-002/IP-N00808/2019-2020/12551
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: 5-9-91 & 93, D.No.204, 2 nd Floor, Shakti Sai Complex, Near Udai Clinic, Chapel Road, Abids, Hyderabad, Telangana -500001 E-mail: manjeetbucha@gmail.com Telephone No.:+919346955001



10	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Manjeet Bucha Company Secretary, 5-9-91 & 93, D.No.204, 2 nd Floor, Shakti Sai Complex, Near Udai Clinic, Chapel Road, Abids, Hyderabad, Telangana -500001 E-mail: cirp.tsl@gmail.com Telephone No.:+919346955001
11	Last date for submission of claims	26/07/2024
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not determined
13	Names of Insolvency Professionals identified to act as authorised representative of creditors in a class	Not determined
14	(a) Relevant forms and (b) Details of authorized representatives are available at:	a) Forms can be downloaded from https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of a corporate insolvency resolution process of the M/s TRIDENT SUGARS LIMITED on 09/07/2024 (Copy of order uploaded on 12/07/2024 on NCLT's website).

The creditors of **TRIDENT SUGARS LIMITED**, are hereby called upon to submit their claims with proof on or before 26/07/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 12th July 2024

Place: Hyderabad

Manjeet Bucha
IBBI/IPA-002/IP-N00808/2019-2020/12551
Interim Resolution Professional
In the matter of TRIDENT SUGARS LIMITED